

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

O.A. NO. 131/2002

P.K. Jha, Son of Shri M.L. Jha,  
Aged about 56 years, Senior Data  
Entry Operator, Vehicle Factory,  
Jabalpur.

... Applicant

Versus

1. Union of India,  
Through Secretary, Ministry  
of Personnel Public Grievances  
and Pension (Department of  
Personnel and Training), North  
Block, New Delhi.
2. Director General,  
Ordnance Factories Board,  
Calcutta.
3. General Manager,  
Vehicle Factory,  
Jabalpur (MP).

... Respondents

Counsel :

None for the applicant.

Coram :

Hon'ble Shri Justice N.N. Singh - Vice Chairman.  
Hon'ble Shri R.K. Upadhyaya - Member (Admnv.).

O R D E R (Oral)  
(Passed on this the 4th day of March 2003)

The claim of the applicant is that the respondents be directed to give promotion to the applicant with effect from 10/05/1993, the date on which some of his juniors were given promotion to the post of Chargeman Grade-II(T) with all consequential benefits.

*Ch. Secy*

2. From perusal of the material available on record it is seen that the applicant was earlier promoted and transferred but because of his foregoing of the said promotion his transfer was cancelled as can be seen from the order dated 27/10/1994 (Annexure A/1). However the applicant claims that subsequently

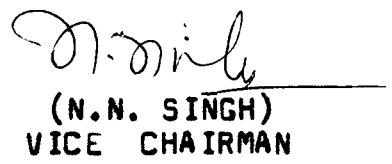
there were promotions, but the applicant has not been considered even though he is nearing the age of superannuation shortly. It is also claimed that he has filed several representations, but the respondents have not given any reply to his representations. In para 4.11, the applicant has mentioned that he has filed such representation on 18/12/1998 (Annexure A/2) and thereafter has sent reminders also.

3. On the basis of material available on records of this Original Application and without expressing any opinion on the merits of the claim of the applicant, we are of the view that the pending representation of the applicant should have been replied to by the respondents. The respondent No. 3 is therefore directed to consider and decide the pending representation of the applicant by speaking order within a period of 2 months from the date of receipt of a copy of this order under intimation to the applicant.

4. In view of our direction in the preceding paragraph this Original Application stands disposed of at the admission stage itself.



(R.K. UPADHYAYA)  
MEMBER (A)

  
N.N. SINGH  
VICE CHAIRMAN

पृष्ठांकन सं. ओ/व्या..... जवलपुर. दि.....

प्रतिलिपि अन्ते डिक्टेट:-

(1) सचिव, राज्य लग्जरी ट्रान्सपोर्ट, जवलपुर  
(2) जार्किन रोड, जवलपुर  
(3) प्रसादी रोड, जवलपुर  
(4) कोयपाटा, कोयपाटा, जवलपुर

R.N. Duttacharya AC 24  
T. D. Duttacharya  
1813703

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